

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 95/94.

Date of Order: 8.7.1994.

BETWEEN :

Mr. A. Jangaiah

.. Applicant.

AND

1. The Secretary,
Ministry of Defence,
Govt. of India, Sena Bhavan,
New Delhi.
2. The Director General of
Electrical & Mechanical Engineering,
EM(Civil), Army Headquarters, DHQ
P.O. New Delhi - 110 011.
3. The Commandant,
1-EME Centre, Secunderabad-500 587.
4. Commandant,
Sainik Hospital,
Military Hospital,
Secunderabad - 15.

.. Respondents.

Counsel for the Applicant: Mr. V. Venkateswara Rao

Counsel for the Respondents: Mr. N. V. Ramana, Addl. CGSC.

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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Copy to:-

1. The Secretary, Ministry of Defence, Government of India, Sena Bhavan, New Delhi.
2. The Director General of Electrical & Mechanical Engineering, EM(Civil), Army Headquarters, DHQ, P.O. New Delhi-110 011.
3. The Commandant, 1-EME, Centre, Secunderabad-500 587.
4. Commandant, Sainik Hospital, Military Hospital, Secunderabad-15.
5. One copy to Mr. V. Venakteswara Rao, Advocate.
6. One copy to Mr. N. V. Ramana, Addl. OGSC, CAT, Hyderabad.
7. One copy to Library.
8. One spare.

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O.A.No.95/94.

Date: 8.7.94

J U D G M E N T

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri V.Venkateswara Rao, learned Counsel for the applicant and Sri N.V.Ramana, learned Standing Counsel for the respondents.

2. The applicant is working as Boot-maker with effect from 26.7.1983. It is stated for the applicant that Boot-makers were eligible for the scale of Rs.260-400 with effect from 22.8.1983 in accordance with the Judgment dt.29.9.1989 in O.A.No.443/88 of this Bench and hence the applicant should be given that scale with effect from the said date. The above said contention is in accordance with the above quoted Judgment. But, the monetary benefit is limited by this Bench in such cases for one year prior to the date of filing of the O.A. Hence, this OA is disposed of as under:-

The notional pay of the applicant has to be fixed in the scale of Rs.260-400 as on 22.8.1983 in accordance with the Judgment dt. 29.9.1989 in O.A.No.443/88 of this Bench and the monetary benefits have to be given with effect from 24.1.1993 as this OA was filed on 24.1.1994. No costs.

.....
(R.Rangarajan)
Member(Admn.)

.....
(V.Neeladri Rao)
Vice-Chairman

Dated *8th* July, 1994.

Grh.

July 12, 1994.
Dy. Registrar(Judl.)

09.95/94

TEMED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(B)

Dated: 7-7-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in

O.A.No. 95/94

T.A.No.

(N.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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